

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.53/Chd/HP/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

M/s Guru Nanak Cranes.Petitioner-Operational Creditor.

Versus

Inox Wind Limited.Respondent-Corporate Debtor.

Present: Mr.Gaurav Mankotia, Advocate proxy for Ms.Samiya
Singh, Advocate for the petitioner.

Adjournment is requested as the Advocates are abstaining
from work due to the call for strike given by the Bar Council of India.

List the matter for preliminary hearing on 27.02.2019.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 12, 2019.
Ashwani